

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 84 of 2019

IN THE MATTER OF:

Sri Munisuvrata Agri International Limited Appellant

Vs

Bank of Baroda & Ors. Respondents

Present:

For Appellant: Mr. Ajeet Kumar Singh, Senior Advocate with Mr. Vikas Sethi and Mr. J.K. Jain, Advocates.

For Respondents: Mr. Pankaj Vivek and Ms. Bidyarani, Advocates for R-1.

Mr. Nagesh Puthage, Mr. Shailendra Jain and Mr. Soumya Dutta, Advocate for R-11.

Ms. Prerna Sharma, Advocate for R-13 & 14. Mr. Aaditya Vijay Kumar and Mr. Divyanshu Bhandari, Advocates for R-15.

ORDER

11.09.2019 Counsel for the Appellant prays for and is allowed a day's time to file reply affidavit in terms of the show cause notice issued on 19th August, 2019, in course of the day, after serving copies of the same on the Counsel for the Respondents.

Post the Appeal 'for orders' on **13th September, 2019.**

[Justice S. J. Mukhopadhaya]
Chairperson

[Kanthi Narahari]
Member (Technical)